

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)


ORDER

No.: 43 of 2025/RG

Dated: 04 .01.2025

In compliance to the recommendations of the Second National Judicial Pay Commission as accepted and directions passed by the Hon'ble Supreme Court vide Order dated 04.01.2024 in WP(C) 643 of 2015 titled All India Judges Association Vs Union of India & Ors, sanction is hereby accorded to the upgradation of all the cities/towns in the Union Territories of Jammu and Kashmir and Ladakh falling in the unclassified "Z" category to "Y" category for the purpose of grant of HRA to Judicial Officers.

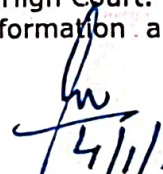
By Order.


/4/1/25
(Shahzad Azeem)
Registrar General
Dated: 04 .01.2025

No.: 860-913 /RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for information of their Lordships.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Jammu;
4. Secretary, Department of Law and Justice, UT of Ladakh;
5. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
6. Director, J&K Judicial Academy, Jammu;
7. Registrar Rules, High Court of J&K and Ladakh, Jammu;
8. Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
9. Registrar Inspection, High Court of J&K and Ladakh, Jammu;
10. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
11. All Principal District and Sessions Judge, UTs of J&K and Ladakh;
12. CPC, e-Courts, High Court of J&K and Ladakh, Jammu
..... for information.
13. Director Finance, High Court of J&K and Ladakh, Jammu;
14. Incharge NIC, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
15. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
16. Order File.


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Registrar General